

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH : JODHPUR

Date of order : 15.04.1998

O.A. No. 89/98

1. All India Scheduled Caste and Scheduled Tribes, Railway Employees Association, Workshop Branch, Bikaner, through -
 - (i) President, Rawat Ram s/o. Shri Kana Ram, aged about 58 years, retired Supervisor, Ticket No. 2522, Resident of Gali No.3, Near Mataji Temple, Rampura Basti (Lalgarh), Bikaner.
 - (ii) Secretary, Bairu Ram s/o. Sh. Hanuman Ramji, aged about 48 years, Turner Grade - I, Ticket No. 479, Shop Machine, Resident of 244, Old Railway Colony, Bikaner.
2. Megh Raj s/o. Shri Chhagan Lal, aged about 35 years, Khalasi, Ticket No. 2340, P.C.O. Shop, Near Railway Workshop, resident of Gali No. 17, Rampura Basti (Lalgarh), Bikaner.
3. Shiv Lal s/o. Shri Manohar Lal, aged about 37 years, Safaiwala, Ticket No. 1612, Boiler Shop, Near Railway Workshop, Resident of L-5/D, Old Railway Colony, Bikaner.

... Applicants.

v e r s u s

1. Union of India through the General Manager, Northern Railway H.Q Office, Baroda House, New Delhi.
2. Chief Personnel Officer, Northern Railway H.Q. Office, Baroda House, New Delhi.
3. Dy. Chief Mechanical Engineer (Workshop), Northern Railway Workshop, Lalgarh, Bikaner.

... Respondents.

Mr. Y.K. Sharma, Counsel for the applicants.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. Gopal Singh, Administrative Member.

O R D E R

(Per Hon'ble Mr. Gopal Krishna)

Applicants, named above, have filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs :-

"(i) That this Hon'ble Tribunal may kindly be pleased to direct the respondents to implement the decision arrived at by Annexure A/4 with retrospective effect with all consequential benefits viz. promotion, seniority etc. etc.

(ii) That any other orders/relief/direction may kindly be passed /granted which this Hon'ble Tribunal deems fit, proper and just.

(iii) That the costs of the application may also be awarded."

2. We have heard the learned counsel for the applicants. The learned counsel for the applicants, during the course of his arguments, has drawn our attention to Annexure A/1 dated 19.3.1997, which is stated to be a representation made to the respondent No. 2. This representation is pending consideration.

3. In the circumstances, we dispose of this application, at the stage of admission, with a direction to the respondent No. 2 to take a decision on the representation at Annexure A/1 dated 19.3.1997 within a period of three months from the date of receipt of a copy of this order. If the applicants are aggrieved by any decision taken on their representation, they shall be at liberty to file a fresh O.A. Let a copy of the O.A. and the annexures thereto be sent to the respondent No. 2 alongwith a copy of this order.

Gopal Singh
(Gopal Singh)
Adm. Member

Gopal Krishna
(Gopal Krishna)
Vice Chairman

cvr.

PLG/24
A. S. D.
27/4/98

Copy of order OA & ~~OA & P~~
along with OA & MP petitions
sent to P/1 to P/3
by Regd A.A
v/ale no 163 to 165
dt 29/4/98

Part II and III destroyed
in my presence on 29/4/2004
under the supervision of
section officer () as per
order dated 29/12/2003

24
Section officer (Record)

27/4/98